



# TAMIL NADU GOVERNMENT GAZETTE

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## Part IV—Section 1

### Tamil Nadu Bills

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**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE  
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 16th September, 2020 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 29 of 2020**

***A Bill further to amend the Tamil Nadu Payment of Salaries Act, 1951.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-first Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2020.

(2) It shall be deemed to have come into force on the 27<sup>th</sup> day of May 2018.

Amendment of section 12.

2. In section 12 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act), for sub-sections (3) and (3-a), the following sub-section shall be substituted, namely:—

Tamil Nadu Act XX of 1951.

“(3). Every member referred to in sub-section (1) shall, subject to such conditions as may be determined by rules made by the State Government, be entitled to allotment of an Apartment on payment of rent of Rupees two hundred and fifty per mensem.”

Insertion of new section 12-E.

3. After section 12-D of the principal Act, the following section shall be inserted, namely: —

**“12-E. Hostel accommodation to former Members.—**Every person, who had been a Member of the Legislative Assembly or the Legislative Council shall, subject to such conditions as may be determined by the rules made by the State Government, be entitled to accommodation in the Tamil Nadu Ex-Legislators’ Hostel, on payment of rent at such rates as may be prescribed in the rules:

Provided that for attending Independence day and Republic day celebrations in Chennai, the accommodation shall be free of cost”.

**STATEMENT OF OBJECTS AND REASONS**

The Government have opened a separate hostel on the 27th May 2018 for the former Members of the Legislative Assembly and the Legislative Council. Further, on the 5th July 2018, the Hon'ble Chief Minister has announced on the floor of the Legislative Assembly that rent free hostel facility shall be provided to the former Members of the Legislative Assembly and the Legislative Council for attending the Independence Day and Republic Day celebrations in Chennai. The Government have, therefore decided to amend the Tamil Nadu payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951) suitably.

2. The Bill seeks to give effect to the above decision.

**Edappadi K.PALANISWAMI,**  
*Chief Minister.*

Chennai-600 009,  
16th September 2020.

K. SRINIVASAN,  
*Secretary.*